

(1) 'A'

CAT/J/II

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. 578 199

Chittaranjan Raybaray.....Applicant (s)

Versus

L. N. N. & D. D. & others.....Respondent (s)

Sr. No.	Date	Order with Signature
1	18.3.91	<p>None appears. Advocates are on strike. Call on 3-4-91 for admission.</p> <p style="text-align: right;">P.M. Vice-Chairman N Member (J)</p>
2.	3.4.91	<p>Heard. Admit. Issue notice to the Respondents to show cause within 30 days from the date of receipt of a copy of this notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p style="text-align: right;">P.M. Vice-Chairman N Member (Judicial)</p>

Serial No. of Order	Date of Order	Order with Signature
3.	10.5.91	<p>This case was admitted on 3.4.91 and notice of this application was sent on 18.4.91. A memo is filed to withdraw the application with the leave to file a fresh application if necessitated ^{necessity} be. Heard learned counsel for the applicant. There is no appearance for respondents. The applicant is allowed to withdraw the application, but with regard to leave to file a fresh application, it is ^{ordered} presumed that it will be subject to questions of limitations or other ^{and} further matters which may then arise.</p> <p style="text-align: right;">Bish Vice-Chairman</p> <p style="text-align: right;">N Member (J)</p>